

Technologies Limited Tracxn Corporate Identification Number (CIN): L72200KA2012PLC065294

Registered Office: L-248, 2nd Floor, 17th Cross, Sector 6, H.S.R. Layout, Bengaluru, Karnataka, 560102

Telephone: +91- 90360 90116;

Email: compliance-officer@tracxn.com; Website: www.tracxn.com

This post-buyback public announcement (the "Post Buyback Public Announcement") is being made in compliance with Regulation

Contact Person: Megha Tibrewal, Company Secretary and Compliance Officer

Public Announcement and the Letter of Offer.

1. THE BUYBACK

2. DETAILS OF BUYBACK

Category of Shareholders

Reserved category for Small

General category of other

Shareholders

Particulars

Capital

Sr. No

4.

5.

6.

Total

sd/-

Neha Singh

DIN:05331824 Date: August 06, 2025 Place: Bengaluru.

Authorised Share Capital

GAURAV AGRAWAL

PRIVATE LIMITED

ANTONY T F LUNDY

PRIVATE LIMITED TRISHLANISHIT GOGRI

Promoter & Promoter Group")

4. MANAGER TO THE BUYBACK

SYSTEMATIX GROUP

5. DIRECTORS RESPONSIBILITY

Chairperson and Managing Director

Investments Re-defined

KOTAK PIONEER FUND

Issued Subscribed and Paid-up Equity

Name of the Shareholder

FRANKLIN INDIATECHNOLOGY FUND

PACE SETTERS BUSINESS SOLUTIONS

PREMIER INVESTMENT FUND LIMITED

REAL CAPITAL FINANCIAL SERVICES

Name of the Shareholder

Promoters and persons acting in concert (Collectively "the

Foreign Investors (Including Non-Resident Indians, FIIs)

Financial Institutions/Banks & Mutual Funds promoted by

Banks/Institutions and Insurance Companies

Others (Public, Public Bodies Corporate etc.)

under the Buyback are as mentioned below:

Total

2.4.

Eligible Shareholders

1.1.

24(vi) of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018 as amended from time to time ("SEBI Buyback Regulations"). This Post Buyback Public Announcement should be read in conjunction with the Public Announcement dated

July 08, 2025, published on July 09, 2025 ("Public Announcement"), Addendum to Public Announcement dated July 17, 2025 was published on July 18, 2025 ("Addendum to Public Announcement"), the Letter of Offer dated July 21, 2025 ("Letter of Offer"), and Offer Opening Advertisement dated July 23, 2025 published on July 24, 2025 ("Offer Opening Ad").

Unless specifically defined herein, capitalised terms and abbreviations used herein have the same meaning as ascribed to them in the

Tracxn Technologies Limited ("Company") had announced a buyback of 10,66,666 (Ten Lakhs Sixty Six thousand Six Hundred and Sixty Six Only) fully paid-up equity shares of face value of INR 1 (Indian Rupees One only) each ("Equity Shares") at a price

of INR 75/- (Indian Rupees Seventy-Five Only) per Equity Share ("Buyback Price"), payable in cash, for an aggregate amount of INR 7,99,99,950/- (Indian Rupees Seven Crores Ninety-Nine Lakhs Ninety-Nine Thousand Nine Hundred and Fifty only) ("Buyback Offer Size") from the Eligible Shareholders holding Equity Shares as on July 18, 2025 ("Record Date") excluding the Transaction Costs from all the existing shareholders / beneficial owners of Equity Shares, on a proportionate basis, through the Tender Offer method ("Buyback" or "Buyback Offer").
The Buyback Offer Size constituted 23.70% of the of the aggregate of the total paid-up share capital and free reserves, as per the audited financial statement of the Company for the financial year ended March 31, 2025, in accordance with section 68(2)(c) of the Companies Act, 2013 and the SEBI Buyback Regulations. The number of Equity Shares bought back constituted 1.00% of the Pre-Buyback Equity Share Capital of the Company as on March 31, 2025. The Company adopted the "tender offer" method for the purpose of Buyback. The Buyback was implemented using the
"Mechanism for acquisition of shares through Stock Exchange" notified by the Securities and Exchange Board of India vide its circular
CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with circular no CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 and circular SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, including any amendments or statutory modifications for the time being in force. For the purposes of the Buyback, NSE was the designated stock exchange ("DSE"). The Tendering Period for the Buyback Offer was started on Thursday, July 24, 2025 and ended on Wednesday, July 30, 2025.

The total number of Equity Shares bought back by the Company in the Buyback were 10,66,666 (Ten Lakhs Sixty Six thousand Six Hundred and Sixty Six Only) at the price of INR 75/- (Indian Rupees Seventy Five Only) per Equity Share.

The total amount utilized in the Buyback is INR 7,99,99,950/- (Indian Rupees Seven Crores Ninety Nine Lakhs Ninety Nine

The Registrar to the Buyback, MUFG Intime India Private Limited, considered a total of 4,425 valid bids for 69,86,664 Equity Shares in response to the Buyback, which is approximately 6.55 times the maximum number of Equity Shares proposed to be

No. of Valid Bids

4.039

386

4.425

Shareholders, on dated August 06, 2025 (by email where the email id is registered with the Company or the depositories) dispatched on dated August 06, 2025 (through physical intimation where email id is not available).

The settlement of all valid bids was completed by the Indian Clearing Corporation Limited ("Clearing Corporation") on dated August 05, 2025. Clearing Corporation has made direct funds payout to Eligible Shareholders whose Equity Shares have been accepted under the Buyback. If any Eligible Shareholders' bank account details were not available or if the funds transfer instruction was rejected by Reserve Bank of India or relevant bank, due to any reason, then such funds were transferred to the concerned Seller Members for onward transfer to such Eligible Shareholder holding Equity Shares in dematerialized form Demat Equity Shares accepted under the Buyback were transferred to the Company's demat escrow account on dated August 05, 2025. The unaccepted dematerialized Equity Shares were also returned to respective Seller Member(s) / Custodian(s) by the Clearing Corporation on dated August 05, 2025. No Equity Shares were tendered in physical form in the Buyback. The extinguishment of 10,66,666 Equity Shares accepted under the Buyback Offer is currently under process and will be completed in accordance with the SEBI Buyback Regulations on or before Thursday, August 14, 2025.

Pre-Buyback

(12,00,00,000 Equity Shares)

(10,72,09,725 Equity Shares)

3.2. Details of the Eligible Shareholders from whom Equity Shares exceeding 1% of the total Equity Shares have been bought back

No. of Equity Shares

accepted under

Buyback

77,605

76,332

49.133

39,212

22,675

22.657

18.161

14.601

The shareholding pattern of the Company, prior to the Buyback (as of the Record Date, being July 18, 2025) and post the completion of the Buyback is as follows:

Number of

Shares

3,63,93,397

48,63,046

80,11,727

5,79,41,555

10,72,09,725

In terms of Regulation 24(i)(a) of the Buyback Regulations, the Board of Directors of the Company accepts full responsibility for the information contained in this Post Buyback Public Announcement and confirms that this Post Buyback Public Announcement contains true, factual and material information and does not contain any misleading information. This Post Buyback Public Announcement is issued under the authority of the Board and in terms of the resolution passed by the Buyback Committee on August 06, 2025.

Systematix Corporate Services Limited

Contact Person: Jinal Sanghvi/ Hanishi Shah

Telephone: +91-22-6704 8000

Email: ecm@systematixgroup.in Website: www.systematixgroup.in SEBI Registration Number: INM000004224 Validity Period: Permanent

For and on behalf of the Board of Directors of Trackn Technologies Limited

Sd/-

Abhishek Goval Executive-Director

DIN: 00423410

Pre -Buyback

The Capital, A-Wing, 6th Floor, No. 603-606, Plot No. C-70, G-Block, Bandra-Kurla Complex (BKC), Bandra (East), Mumbai 400 051, Maharashtra, India.

Rs. 12,00,00,000

Rs. 10,72,09,725

All valid bids were considered for the purpose of Acceptance in accordance with the SEBI Buyback Regulations and the Letter of Offer. The communication of acceptance/rejection dated August 06, 2025 was sent by Registrar to the Buyback to the Eligible

Total Valid Equity Shares

Validly Tendered

19.60.951

50 25 713

69,86,664

% Response

557.54%

702.95%

655.00%

Post Buyback

Equity Shares

accepted as a % of total

post Buyback Equity Share Capital of the Company#

0.07

0.07

0.05

0.04

0.02

0.02

0.02

0.01

% to the existing Equity Share

Capital

34.29%

65.71%

100.00%

Post -Buyback*

Number of

Shares

3,63,93,397

6,97,49,662

10,61,43,059

Company Secretary and Compliance Officer

Membership No. A39158

(12,00,00,000 Equity Shares)

(10,61,43,059 Equity Shares)#

Rs. 12,00,00,000

Rs. 10,61,43,059

Equity Shares

accepted as a % of

total Equity Shares

bought back

7.28

7.16

4.61

3.68

2.13

2.12

1.70

1.37

% to the existing Equity Share

Capital

33.95%

4.54%

7.47%

54.04%

100.00%

Sd/-Megha Tibrewal

bought back. The details of valid bids received/considered by the Registrar to the Buyback are set out below.

Thousand Nine Hundred and Fifty only) excluding the transaction cost.

No. of Equity Shares

reserved in Buyback

3,51,717

7.14.949

10,66,666

CAPITAL STRUCTURE AND SHAREHOLDING PATTERN:

The capital structure of the Company pre and post Buyback is as under:

Subject to extinguishment of 10,66,666 Equity Shares accepted in the Buyback.

Subject to extinguishment of 10,66,666 Equity Shares accepted in the Buyback.